

Shero of Tehsil Kaithal of Haryana regarding breach in Sukhaon Minor of Narwara Division Canal ;

- (b) if so, the main points thereof ; and  
(c) the action taken thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : (a) to (c). A statement is laid on the Table of the House.

#### Statement

(a) Yes, Sir.

(b) It has been represented that in respect of crops damaged as a result of breach in Shudkan Disty of Narwara Division, compensation may be paid and remission of revenue for Rabi crops be allowed. An enquiry into the matter has also been requested.

(c) Field to field inspection has been carried out by the Officers of the Haryana Government to assess the damage to crops. The affected area is about 90 acres out of which crops in 50 acres have been damaged completely while in the remaining 40 acres, the damage is partial. Crop compensation is being assessed. Remission of water rates will be given through Khataunities for Rabi 1967-68.

श्री सत्य नारायण सिंह : नरवारा डिवीजन नहर के टूट जाने की वजह से किसानों की सम्पूर्ण फसल नष्ट हो गई है और अतिग्रस्त लोगों ने उसके लिये सरकार को अग्र्यावेदन दिया है तो कुछ मामूली मुआविजा दे दिया गया और अधिकारी को मुअ्तिल किया गया है। मैं जानना चाहता हूँ कि सारी फसल नष्ट हो जाने के कारण किसानों का सारा साल खर्चा नहीं चल सकता है तो क्या उनको सरकार पूरा मुआविजा देने की बात सोचेगी जिससे कि उन का साल भर का खर्चा चल सके ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : Due to the breach in the Canal some damage has occurred to about 90 acres. The damage is being assessed and whatever compensation is due will be given. I do not think anything beyond that will be given.

श्री सत्य नारायण सिंह : अध्यक्ष महोदय, नहर का गेट खुलने और बन्द करने के बारे में किसानों को पूरे हरियाणा राज्य में कठिनाई का सामना करना पड़ता है क्योंकि सम्बन्धित अधिकारी बिना पैसा लिये न गेट खोलते हैं और न गेट बन्द करते हैं और होता यह है कि जब पानी की जरूरत होती है तब गेट नहीं खुलता है और जब पानी की जरूरत नहीं होती है तो गेट खुल जाता है जिससे कि फसलें बर्बाद हो जाती हैं तो इसे रोकने के लिए क्या सरकार कोई स्थायी व्यवस्था करने के बारे में सोच रही है ?

DR. K. L. RAO : The reason for the breach was the heavy cattle trespass. Regarding the excess water that is let out, it is a matter under inquiry and whatever steps are necessary will be taken. We are going to construct a ghat so that the cattle which will pass will not cause a breach. Regarding the officers, an inquiry is being held and if anybody is found fault with he will be seriously dealt with.

श्री भगवान दास : यह जो पूरे हरियाणा राज्य में कुछ अधिकारियों की गलती की वजह से नरवारा नहर टूट गयी और किसानों की फसल नष्ट हो गई है तो उसके लिए कोई जांच कमेटी बँठायी जायगी और उसकी रिपोर्ट जल्द-से-जल्द निकल सकेगी ?

DR. K. L. RAO : Yes, Sir. The inquiry is being conducted and the officers found guilty will be dealt with.

#### Seizure of Smuggled Goods from Dathi Shops

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\*1211. SHRI BEDABRATA BARUA :  
SHRI ANBUCHERIAN :  
SHRI D. N. DEB :  
SHRI R. R. SINGH DEO :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the Customs authorities have seized smuggled goods

worth about Rs. 80,000 from certain shops in the capital recently ;

(b) if so, the details of the goods seized and the action taken against the culprits ;

(c) the steps taken by Government to unearth a gang of smugglers which are operating in the Capital ; and

(d) whether any foreign hand is involved in the affair ?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) :** (a) to (d). A statement is laid on the Table of the Sabha.

**Statement**

(a) On 12th and 13th March, 1968, shops in certain localities of Delhi were searched by the Customs authorities and foreign goods believed to have been smuggled from abroad worth in all about Rs. 60,000/- were seized.

(b) The details of the goods seized are given below :—

Description of the goods seized	Value
	Rs.
(i) 197 watches.	17,795/-
(ii) 4 transistor radios	1,000/-
(iii) 226 nylon sarees	32,900/-
(iv) Toilet goods and cosmetics	6,400/-
(v) 2 bottles of whisky.	100/-
(vi) 15 packets of playing cards.	150/-
(vii) Cigarettes	450/-
(viii) Cigarette lighters.	800/-
(ix) Blades	50/-
(x) Electrical goods	1,300/-

The cases are under departmental adjudication.

(c) Investigations conducted so far do not indicate that any organised gang of smugglers is supplying smuggled goods to Delhi.

(d) There is no indication of involvement of any foreign hand in the matter.

**SHRI BEDABRATA BARUA :** Smuggling has become almost ubiquitous and

smuggling from Pakistan is done even by fishing boats. In the light of the discussions with the customs officials recently, may I know what steps do the Government propose taking to tighten up the machinery to check smuggling ?

**SHRI K. C. PANT :** Government is aware of this problem and it is concerned about it. Recently this matter was discussed at a meeting of the Collectors of Customs and various steps were considered to tighten up the measures to control smuggling.

**SHRI BEDABRATA BARUA :** Smuggling has taken away a lot of silver bullion from this country, though not gold. Smuggling is done in dollar also. The smugglers collect pound sterling and foreign currencies from tourists at a rate higher than the official rate. So, the tourists pay their hotel bills in rupees. Is there any proposal before government to insist that foreign tourists should pay their hotel bills etc. in foreign currencies ?

**SHRI K. C. PANT :** This is also one of the suggestions that comes up from time to time. It is under consideration.

**SHRI D. N. DEB :** May I know how many cases have been detected last year and the value of the goods confiscated by the Government ?

**SHRI K. C. PANT :** The question is in respect of raids in Delhi. In Delhi in 1967 the value of smuggled goods seized was Rs. 8,67,070 and up to 31st March, 1968, Rs. 2,55,598.

**SHRI HEM BARUA :** The hon. Minister has referred to the conference of Collectors of Customs held recently in Delhi. This conference was held possibly last week. After that the hon. Minister has made a statement in which he has advised Indians, particularly the Indian women, to subdue their desire for gold ornaments, whereas there is a new *modus operandi* found out by the smugglers for smuggling gold into this country. In that context may I know whether the whole matter was discussed in a broadbased manner and certain steps recommended by this conference ? For instance, he himself had said at this conference that gold is smuggled and transferred to fishing boats and

that our coastline is vast. Therefore, was the use of helicopters suggested and, if it was suggested, what is the reaction of Government except advising women ?

SHRI K. C. PANT : It is not the hon. Member's prerogative alone to advise women; Government also can do so.

SHRI HEM BARUA : Why should the hon. Minister be jealous ?

SHRI K. C. PANT : It is quite correct that we do have a very vast coastline and for want of fast launches we do encounter difficulties in checking smuggling because the dhows come in and very often gold is transferred to our small fishing boats out in the high sea and then it is brought in. Unless we have faster launches and take recourse to other methods, it is difficult to counter it. The question of using helicopters has been considered in the past also and is one of the things that remains under consideration.

श्री प्रकाशवीर शास्त्री : मैं यह जानना चाहता हूँ कि जो चोरी का माल दिल्ली की दूकानों पर पकड़ा गया है क्या उसमें चीन से लाया हुआ माल भी है ? यदि हाँ, तो क्या सरकार ने यह जानने का यत्न किया कि किन देशों के माध्यम से यह माल आता है, और क्या उन देशों की सरकारों से किसी प्रकार का कोई पत्र-व्यवहार या बात चीत हुई है ? क्या यह भी सत्य है कि चीन से कुछ करेन्सी नोट भी छप कर भारत में आ रहे हैं, जो कि भारत के बाजारों में, विशेषकर दिल्ली में पकड़े गये हैं ?

श्री कृष्ण चन्द्र पन्त : अभी जो रेड्स हुई हैं उनमें चीन का कोई माल नहीं पकड़ा गया ।

श्री प्रकाशवीर शास्त्री : करेन्सी नोट के सम्बन्ध में कुछ नहीं बतलाया गया ?

श्री कृष्ण चन्द्र पन्त : करेन्सी नोट उस में नहीं पकड़े गये ।

#### Reduction of Bank Rate by Commercial Banks

\*1212. SHRI S. S. KOTHARI : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the Commercial banks have reduced their lending rates by 1/2% only in response to a reduction in the Bank Rate by 1% ;

(b) if so, whether the Reserve Bank of India has acquiesced to such a cut ; and

(c) the steps Government are taking to ensure that their credit and monetary policies are correctly interpreted by the Reserve Bank and that the latter provides the requisite guidance and leadership to and exercises effective control over the commercial banks in a manner calculated to promote the Government's policies ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : (a) and (b). The commercial banks have agreed, at the instance of the Reserve Bank of India, to effect from 1st April, 1968, 1/2% reduction in their lending rates on 80% of their advances. The commercial banks lend primarily from what they obtain from their depositors and therefore it is the reduction in the deposit rate, which has been generally of the order of 1/2%, which is the material factor in deciding the lending rate. The banks generally borrow from the Reserve Bank at the Bank rate for short periods during the busy season and the reduction in the Bank rate has little effect on the overall cost of money for banks.

(c) In determining its monetary and credit policy in the light of the economic conditions prevailing from time to time the Reserve Bank acts in close consultation with Government. The Reserve Bank has adequate powers available to it to ensure that the commercial banks implement the policy laid down by it.

SHRI S. S. KOTHARI : When the bank rate was reduced it was generally expected that the Government wants to initiate a cheap-money policy so that the economy comes out of the recession and investment is revived. Why does it not then compel the commercial banks through